

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 122

IA(I.B.C)/ 1678(CH)2023, IA(I.B.C)/ 1737 (CH)2023, IA(I.B.C) / 304 (CH)2024
IA(I.B.C)/ 557 (CH)2024, IA(I.B.C)/844 (CH)2024, IA(I.B.C)/997 (CH)2024
in
C.P. (IB)/441(CH)2019
(Admitted)

IN THE MATTER OF:

Anhui Technology Imp. & Exp. Co. Ltd.

...Petitioner

Vs.

AK Edu Technologies Pvt Ltd.

...Respondent

Under Section: 9, 60(5), IBC 2016, Application under any other provisions- IBC

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 12.06.2024.

Sd/-

Court Officer

Preeti
29.04.2024